

**Loss to country's exchequer due to black money**

206. DR. K.P. RAMALINGAM: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that India has lost US \$ 123 billion towards black money in a decade as reported in press;
- (b) if so, the details thereof;
- (c) whether it is also a fact that country's loss due to black money is far less than that of other developing nations in the world; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) There is no official estimate of the Government in this regard. The press report appears to be based on a publication titled "Illicit Financial Flows from developing countries: 2001-2010" - released by Global Financial Integrity (GFI), a U.S. based Non-Profit Organisation. The illicit financial flows from developing countries including India, as mentioned in the GFI report, are only estimates based on various presumption and assumptions.

- (b) Does not arise in view of reply to part (a) above.
- (c) Does not arise in view of reply to parts (a) and (b) above.
- (d) Does not arise in view of reply to parts (a), (b) and (c) above.

**Non-utilization of loans provided by NHB in Assam**

207. SHRIMATI NAZNIN FARUQUE: Will the Minister of FINANCE be pleased to state:

- (a) the number of farmers in Assam who got loans under the schemes runs by the National Horticulture Board (NHB), district-wise and bank-wise;
- (b) whether all these farmers, have been provided with the subsidy too;
- (c) the percentage of exemption and subsidy given to these farmers who repay their loans in time;
- (d) whether a number of farmers are not utilizing the loan for the purpose for which they were granted;

- (e) whether any action has been taken against such people; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (f) National Horticulture Board (NHB) has reported that Rs. 3.64 lakh was released in Assam in 2009-10 under Scheme "Development of Commercial Horticulture through Production and Post-Harvest Management of Horticulture Crops". During 2009-10 till 2012-13 (as on 22.2.2013), a total amount of Rs. 1.82 crore has been released under "Capital Investment Subsidy Scheme for Construction/Expansion/Modernisation of Cold Storages/Storages of Horticulture Produce" in Assam.

**Execution of search and seizure warrants by it department**

208. SHRI PARIMAL NATHWANI: Will the Minister of FINANCE be pleased to state:

- (a) then number of search and seizure warrants executed by the Income Tax Department in Andhra Pradesh, Gujarat, Karnataka, Maharashtra and Tamil Nadu during the last three Financial years;
- (b) the value of assets seized during the search and IT raid conducted in the above States by the Income Tax Department during the said period; and
- (c) the number of persons, groups from whom unaccounted money was recovered?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) The Income tax Department conducts search and seizure actions based on credible information relating to 'persons', which includes individuals, Hindu undivided families (HUFs), firms, companies, association of persons (AoPs), body of individuals (Bols), local authorities and any artificial juridical person, who satisfy any of the conditions specified in Sec 132(1) of the Income tax Act, 1961. These are carried out in cases of persons engaged in diversified businesses/professions spread all over the country. The Income tax Department does not maintain State wise/person-wise details of such operations centrally. However, the details with reference to the Jurisdictional Directorates General of Income tax (Investigation) are as under: